

THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD

COURT - 2

ITEM No2

CP(IB)/164(AHM)2021

Order under Section 9 IBC

IN THE MATTER OF:

Gupshup Technology India Pvt Ltd

.....Applicant

V/s

OYO Hotels &Homes Pvt Ltd

.....Respondent

Order delivered on ..28/09/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Learned counsel Ms. Nancy Soni on behalf of Ms. Gargi Vyas.

For the Respondent :

ORDER

Learned counsel for operational creditor submits that they have filed withdrawal purshis as the matter has been settled between the parties. Copy of purshis on record. Permission is granted to withdraw the application.

CP (IB) 164 (AHM) 2021 stands disposed as withdrawn.

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

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(MADAN B GOSAVI)  
MEMBER (JUDICIAL)